

HIGH COURT FOR THE STATE OF TELANGANA

**MAIN CASE: Crl.A.Nos.1040, 1041, 1042, 1043, 1044, 1045, 1046 and
1047 of 2025**

PROCEEDING SHEET

Sl. No.	DATE	ORDER	OFFICE NOTE
04.	11.11.2025	<p><u>SKS, J</u></p> <p style="text-align: center;"><u>I.A.Nos.3 and 4 of 2025</u></p> <p>Having satisfied with the reasons mentioned in the accompanying affidavit, these Interlocutory Applications are allowed.</p> <p>Registry is directed to carry out necessary amendments.</p> <p><u>Crl.A.Nos.1040, 1041, 1042, 1043, 1044, 1045, 1046 and 1047 of 2025</u></p> <p>At request of learned counsel for the implead petitioner, list the matter on 19.11.2025.</p> <p>The learned Public Prosecutor assured this Court that he would not press the application pending before the trial Court.</p> <p style="text-align: right;"><u>SKS, J</u></p> <p>SAI</p>	

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